

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.210/00422/2019

Date of Decision : 27th June, 2019

**CORAM : R.VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)**

Mr. Kamlesh Ashok Dounde,
Son of Ashok Rambhau Dounde,
Age : 30 years, Occ : Service,
Residing at Near Jama Masjid, Kasar Galli, Bidkin,
City Bidkin, Dist : Aurangabad – 430 015,
Maharashtra. ... Applicant
(By Advocate Shri Pradeep Vade)

VERSUS

1. The Union of India, through Chairman,
Railway Board, Rail Bhavan, Raisana Road,
New Delhi 110 001.
2. Railway Recruitment Board Secunderbad,
Secunderabad, South Lallaguda,
Secunderabad 500 017. ... Respondents

ORAL ORDER

Per : R.N.Singh, Member (Judicial)

Heard the learned counsel for the applicant.

2. At the outset, the learned counsel for the applicant seeks permission to withdraw the present OA with liberty to agitate his grievance before the appropriate forum in accordance with law.

3. Accordingly, the OA is dismissed as withdrawn with liberty as above

(R.N.Singh)
Member (Judicial)

(R.Vijaykumar)
Member (Administrative)

JD/28/6/18

kmg*